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O.A. No.20/2011

ORDER DATED 15th APRIL, 2011

Ashok K. Behera Applicant
V/s.

Union of India & Others Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.
&
HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

Heard Sri S.P. Mohanty, Ld. Counsel for the applicant and Sri R.C. Behera, Ld. Addl. Standing Counsel appearing on notice for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer :-

“ ... To direct the Respondents to regularize the services of the applicant by maintaining continuity in service from the date of his initial appointment till the date of his joining after reinstatement with a further direction to pay the arrear salary to the applicant at least from the date of order of the Hon'ble Tribunal passed in O.A. No.154/1999 i.e., from 07.11.2000 and to fix the TRCA of the applicant with effect from 01.01.2006 in the maximum received scale of Rs.4,220-75-6,470. “

3. Sri Mohanty, Ld. Counsel for the applicant submits that for the above grounds the applicant has submitted representation dated 03.12.2010 Annexure- A/11. The said representation is pending for disposal. Having received no response, the applicant has approached this Tribunal by filing the present O.A. Since the representation of the applicant is pending before the Respondent No.4, he prays to direct the

Respondent No.4 to consider the pending representation of the applicant at Annexure-A/11 and pass a reasoned order in terms of Rules/Directions/Guidelines within a specified time.

3. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case at this stage it is considered that ends of justice will be met by directing Respondent No.4 to consider and dispose of the pending representation vide Annexure-A/11 and pass a reasoned order within a period of three months from the date of receipt of copy of this order. Ordered accordingly.

4. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

5. Send a copy of this order along with copy of the O.A. to Respondent No.4 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.


MEMBER JUDL.


MEMBER ADMN.